COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 378 OF 2017</u> <u>& IA NO. 1304 OF 2018</u>

Dated: 19th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

SKS Ispat and Power Ltd. ...Appellant(s)

۷s.

Chhattisgarh State Electricity RegulatoryRespondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Mr. Ashish Anand Barnard

Mr. Paramhans

Counsel for the Respondent(s) : Mr. Ritesh Khare for R-1

Mr. Apoorv Kurup Ms. Nidhi Mittal for R-2

ORDER

(IA No. 1304 of 2018 – for delay in filing reply)

We have heard learned counsel for the respondent no. 2. For the reasons stated in the application, IA No. 1304 of 2018 (Application for delay in filing reply) is allowed. Reply is taken on record. The application is disposed of.

Rejoinder, if any, may be filed on or before 04.10.2018 with advance copy to the other side.

List the matter on <u>11.10.2018.</u>

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson